7

## Agitation by Kendriya Vidyalayas Sangathan Employees

\*242. SHRIMATI BIJOYA CHAK-RAVARTY :†

> SHRI ANAND PRAKASH GAUTAM:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that some employees of Kendriya Vidyalaya Sangathan have resorted to a Fast unto Death in Delhi to press for the settlement of their long-outstanding claims of salary and promotions, etc.;
  - (b) whether the fast is still continuing; and
- (c) the details in this regard along-with the reasons for the delay in the disposal of the claims?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI ARJUN SINGH); (a) and (b) Shri H. L. Sonar, Post Graduate Teacher in History in Kendriya Vidyalaya, INA Colony, New Delhi had in letters addressed to the Commissioner, Kendriya Vidyalaya Sangathan, threatened to go on a fast unto death, but has not done so.

(c) Shri Sonar was removed from service in 1985 but reinstated in 19.87 on the orders of the Delhi High Court. The Kendriya Vidyalaya Sangathan has filed a Leave Petition Application against the Judgement of the High Court, which has been admitted. Hence his demands for fixation of pay in the senior scale, counting the period of suspension and removal from service have not been accepted by the Sangathan, nor his demands for arrears for that period. He has not been selected for promotion as Vice-Principal as demanded by him.

SHRIMATI BIJOYA CHAKRA-VARTY: Sir, it is not a question relating to a particular person, whether he is Sonar or anybody else. The question is that there are many teachers who have got many grievances against this Sangathan which hag degenerated into a teacher-baiting institution. Let me also mention a few other names, M. L. Kajodia of K. V. Nepahagar, then R. K., Ranjan, Govind Singh, B. K. Sharma and there are many others who are all K. V. teachers. So many teacher have got grievance's that...

MR. CHAIRMAN: The question is about fast unto death. Have they also resorted to fast unto death?

SHRIMATI BIJOYA CHAKRA VARTY: The question is regardini teachersi resorting to fast unto death

MR. CHAIRMAN; Your question very clear and it says: "whether it i a fact that some employees of Ken driya Vidyalaya Sangathan have re sorted to a fast unto death in Delhi That is your question, and he has answered about the case of fast un1 death in Delhi. You have mentione other names. Are they also on 'fa unto death' in Delhi?

SHRIMATI BIJOYA CHAKRA VARTY: Yes. They will resort to

MR. CHAIRMAN: You have sa 'have resorted to'. The English is vel clear. You have not said 'will resc to'.

SHRIMATI BIJOYA CHAKR VARTY: It is a simple nustal (Interruptions)

MR. CHAIRMAN. The Minister who answer the question as you have 1 it. He is not a mind-reader.

SHRIMATI BIJOYA CHAKR VARTY: Sir the hon. Minister been very co-operative. I met many times, with the teachers, has given us his valuable time.

<sup>†</sup> The question was actually asked On the floor of the House by Shrimati Bijoya Chakravarty.

MR. CHAIRMAN: You send it to him and he will give you the information.

Oral Answers

9

SHRIMATI BIJOYA CHAKRA-VARTY; The teachers have a number of grievances. In the North-Eastern Region also, many of them are appointed as *ad hoc* teachers. They are going to resort to strike.

MR. CHAIRMAN: She says that it ,is possible that others will also resort to 'fast unto death'. Will you take precautionary measures so that this does not happen?

SHRI ARJUN SINGH: Mr. Chairman, Sir, I would like to say very humbly, but categorically, that I will not cooperate in anybody going on 'fast unto death'. Secondly, I have the higherst -respect land regard for the teachers. Therefore, their problems and their aspirations must be fulfilled to the extent possible. Since the question related someone who had already resorted to given it. I have this information. Otherwise, I would not have given even this information.

So far as the general question of the grievances of the teachers is concerned, I would like to inform the House that a number of issues which the Sangathan has been raising for a number of years have, in the last six months, been resolved, including the one of giving them representation on the Board of Governors and, I think, through that agency, we can take care of the other issues also.

MR. CHAIRMAN: Dr. Poddar. You are a Professor. You should restrict Yourself to the main question. You should confine yourself to the main question. You are a Professor of Science, at that. You should be specific.

SHRI S. JAIPAL REDDY: Sir, your compliment has become a constraint.

MR. CHAIRMAN: But I am allowing you to speak from a different seat.

DR. R. K. PODDAR: Mr. Chairman, Sir, the State has become all-pervasive. The State has become unfeeling and unsympathetic and, therefore, individuals find it difficult to get redressal of their grievances.

to Questions

In this particular case, namely, that of Shri Sonar, he was first suspended and then discharged from service. He went through the departmental procedure. Everywhere, he won the case. Ultimately, he went to the court. The court also gave a verdict in his favour and he was reinstated. But the authorities are not paying his arrears due to him, on the old scale. The Minister says that he is asking for a better scale. I am not talking about that.

MR. CHAIRMAN: The hon. Minister has said in his answer that the Sangathan has filed a leave petition application against the judgement of the High Court.

DR. R. K. PODDAR: That is what I am saying.

MR. CHAIRMAN; You want that only one side can have the right to go to court, but not, the other.

DR. R. K. PODDAR: Sir, individuals do not have enough resources to fight in the court. He is being harassed for years together. Now, a leave petition application has been filed. It will take five to ten years. But his demand is that arrears due to him in the old scale should be paid to him. We have a considerate and humane Minister for Human Resource Development. He should look into thim

MR. CHAIRMAN: You want him to be humane. But justice, the court will decide.

DR. R. K. PODDAR: I want that he should not be harassed. He is being harassed.

MR. CHAIRMAN: You want that he should not be harassed and that his case should be decided on humanitarian grounds.

Oral Answers DR. R. K. PODDAR: Not humanitarian.

MR. CHAIRMAN: Sympathetically.

DR. R. K. PODDAR: The court has given a verdict in his favour. He has, been reinstated. The question whether he should be promoted or not. is a separate one. But Sir, the Supreme Court has held, in another case, that when an individual is reinstated, he should be paid the arrears, of pay due to him during his period of suspension. He is being denied that much.

SHRI ARJUN SINGH: As I have stated, he was reinstated in 1987 on some ground which I need not now elaborate here. After that the Vidya-laya Sangathan went into the special appeal which has been admitted. I am sure, the High Court would not have admitted the leave petition unless there were some ..valid grounds to do so.

So far as the question of harassment is concerned, I can assure the hon. Member that there is no desire nor shall we permit anybody, to be harassed against the rules and provisions that exist in law. I can give you that assurance and I will look into the factor whether the pendency of the leave petition in the High Court is precluding him from getting arrears. If that is the position, we will pay him the arrears.

questioner \*243. [The (.Shri Ashwani Kumar) was absent. For answer vide col. 42-43 infra].

इस्पात क्षेत्र में पूर्ववर्ती सोवियत संघ से तहायता

> \* 244. डा० जिलेन्द्र कुमार जैन 📫 श्री राम जेठमलानी :

क्या इस्पात मंत्री यह बताने की क्रपाकरेंगें कि:

(क) क्या यह सच है कि पूर्ववर्ती सोवियत संघ देश में विभिन्न इस्पात संयंत्रों

ा सभा में यह प्रश्न डा० जिनेन्द्र कुमार जैन द्वारा पृक्तः गया ।

के आध्निकीकरण के संबंध में सहयोग देरहा था

to Questions

- (ख) यदि हां, तो उन परियोजनामी के नाम क्या हैं जिनके ग्राधुनिकीकरण के लिए पूर्व बर्ती सोवियत संघ से सहस्यता प्राप्त करने के संबंध में प्रतिम निर्णय ले लिया गया था तथा उस सहायता का स्वरूप क्या थाः ;
- (ग) क्या यह सच है कि हाल में सोवियत संघ के विघटन के पश्चात् ये सभी परियोजनाएं इस समय लम्बित हैं : और
- (घ) यदि हां, तो इन परियोजनामां के सबंध में सरकार द्वारा क्या निर्णय लिये गये हैं तथा इन परियोजनाम्नों के कार्य को पुरा करने के लिये क्या-क्या योजनाएं बनाई गई है ?

THE MINISTER; OF STEEL OF THE MINISTER OF STEEL (SHRI SONTOSH MOHAN. DEV): (a) to (d)A Statement is laid on the Table of the. House.

## Statement

Assistance from Erstwhile USSR in Steel Sector

- (a) and (b) Yes, Sir. Companies belonging to the erstwhile USSR are currently engaged in the following projects/modertusation schemes:
  - (i) Modernisation of Bokaro Steel Plant;
  - (ii) Modernisation of the Rail and Structural Mill at Bhilai Steel Plant;
  - (iii) Supply of Turho-Compres sor for Bhilai Steel Plant;
  - (iv) Slag Granulation Unit for Blast Fumace-5 at Bokaro Stee Plant;
  - (v) Four global packages Durgapur Steel Plant modernisa tion;
    - (vi) Visakhapatnam Steel Pro jeet.